Central Administrative Tribunal Jammu Bench, Jammu



T.A. No.62/6115/2020

Monday, this the 21th day of December, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

- 1. Firdouse Ahmed Qadri S/o Peer Ghulam-ud-din Qadri R/o Poshwari Pattan, Kashmir Age 36 years;
- 2. Muzaffar Ahmed Parray S/o Sona Ullah Parray, R/o Khiram Sirguphwara, District Anantnag (37 years);
- 3. Hilal Ahmed Wani S/o Ghulam Mohiudin Wani R/o Akad P/o Seer Himadan District Anantnag (Ag 37 years);
- Jaweed Iqbal Wani S/o Ab Rehman Wani R/o Zungalpora Devsar, District Kulgam Kashmir (Age 39 years);
- 5. Javeed Ahmed S/o Gh Mohd Parray Baboripora, Ganderbal (Age 36 years);
- 6. Kamaljit Singh S/p Pritam Sing R/o Bhadur Singh, R/o Karam Nagar, Srinagar (Age 36 years);
- 7. Tahir Ahmed Rather S/o Saif ud din Rather R/o Dalina Barmullah Kashmir (Age 36 years);





8. Ishtiyaq Ahmed Shah S/o Gh Nabi Shah R/o Chatabal Srinagar (Age 36 years);

9. Dilawar Ahmed Bhat S/o Mohd Abdullah Bhat R/o Sariwapora Pattan Kashmir (Age 36 years)Applicants

By Advocate: Mr. J.H. Resha

Versus

- 1. State of J&K through Commissioner/Secretary General Administration Department Civil Secretariat, Srinagar;
- 2. Commissioner/Secretary, General Administration Department, Civil Secretariat, Srinagar;
- 3. J & K Public Service Commission through Chairman, Polo View, Srinagar;
- 4. Chairman, J&K Public Service Commission, Polo View, Srinagar;

(By Advocate: Mr. Rajesh Thapa, DAG)

ORDER (ORAL) Hon'ble Mr. Rakesh Sagar Jain, Member (J)

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Despite the pin being sent, neither learned counsel for the applicant appeared in video conference nor picking up his mobile number.

- 2. Despite the direction of the Hon'ble High Court by order dated 24.06.2020 to be present before the Tribunal, neither the applicant nor his counsel present today.
- 3. However, Mr. Rajesh Thapa, Learned Dy. Advocate General appearing for the respondents present.
- 4. It seems the applicant is not interested to pursue the matter any further. Accordingly the TA is dismissed for non prosecution for non-appearance of the applicant. There shall be no order as to costs.

(RAKESH SAGAR JAIN)
MEMBER (J)

Asvs.